

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8186 of 2021

Amardeep Kumar Singh @
Subhash Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ankur Anand, Advocate
For the State : APP
For the informant : Mr. Mukesh Kumar, Advocate

Order No. 02: Dated: 8th September, 2021

Heard the parties.

The petitioner is an accused in connection with Balidih P.S. Case No. 36 of 2021.

The petitioner is alleged to have induced the informant to deposit Rs. 4 lacs in the account of the petitioner on the pretext of giving higher returns in the business of tyres.

Learned counsel for the informant submits that the petitioner is also involved in a similar nature of case in Balidih P.S. Case No. 15 of 2021 in which the allegation is of defalcation of Rs. 1crores. However, it appears that the petitioner has been granted bail by this Court in B.A. No. 4686 of 2021.

The petitioner is in custody since 26.03.2021.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Sub-Divisional Judicial Magistrate, Bokaro, in connection with Balidih P.S. Case No. 36 of 2021.

(Rongon Mukhopadhyay, J.)

MM